

⑧

Contd. 31-8-94

are being screened as and when vacancies arise and in turn present applicants shall be screened and absorbed as and when vacancies arise."

It is not clear whether the applicants were screened and achieved temporary status.

In the circumstances, the respondents are hereby directed to verify whether the applicants were screened and absorbed and inform the Tribunal on the next date of hearing. In the meanwhile, applicants' counsel may also contact his clients.

List the case on

11.10.94.

RC
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2/9

31/8/94
Order/Judgment despatched
to Applicant Respondent(s)
on 8/9/94

16/9/94

M.R. Kolkhatkar
(M.R. Kolkhatkar)
MCA)

B.S. Hegde
(B.S. Hegde)
MCD

For Tribunal Date: 11/10/94
Applicant in person by Mr. Rampally
Advocate / Respondent by S. Talwar
Counsel. For want of time
The matter adjourned to 24/10/94
for trial by
Py. Reg

(9)

24/11/94 PR

Mr. M.S. Ramamurthy Adv. for the applicant
Mr. Khedilkar, Law Asst. from the Office
of records, states that Mr. Subodh Joshi
Adv. is not coming today & prays for
an adjournment; to which Mr. M.S. Ramamurthy
has no objection.
Adj'd to 14/12/94 for final hearing.

By
Co.

Date: 14-12-94 [Per B.S. Hegde M(J)]

Mr. R. Ramamurthy for the
applicants and Mr. Subodh Joshi for
the respondents.

Mr. Ramamurthy submits
that since he does not have any
instructions from the clients he
wants to withdraw the case. In the
circumstance he is allowed to
withdraw the application.

The O.A. is withdrawn
accordingly.

Dr. 14/12/94
Order/Judgement despatched
to Applicant/Respondent(s)
on 16/1/95

(P.P. Sinavara)
M(A)

(B.S. Hegde)
M(J)

19/1/95